

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/268(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH APRIL 2024

IN THE MATTER OF	REGISTRAR OF COMPANIES WEST BENGAL VS GOLDEN PARIWAR HOLDING AND DEVELOPERSINDIA LIMITED
UNDER SECTION	SECTION 271-272 OF THE COMPANY ACT 2013 - GOVT BODY

Appearance (via video conferencing/physically)

Mrs. P. Panja, Adv.

] For the Petitioner/RoC

ORDER

1. Ld. Counsel for the petitioner present.
2. Registry is directed to issue notice to the company by way of speed post and by e-mail and place the tracking information report on record.
3. This is winding up petition preferred by the Petitioner herein.
4. Despite notice none appears for the company in question, therefore, publication be done in terms of Rule 7 of the winding up petition and the report to that effect be furnished on the next date of hearing.
5. Ld. Counsel for the RoC, West Bengal prays for the direction under Rule 7 of the Winding up Rules, 2020 for advertisement.
6. Upon hearing the arguments advanced by the Registrar of Companies, West Bengal for the Petitioner, we direct the petitioner to cause a publication of an advertisement of the petition under Rule 7 of the Winding up Rules 2020.
7. The Petitioner is directed to file an affidavit of service, along with original paper cuttings, by **27.06.2024** so as to bring the advertisement/paper publication in terms of Rule 7 of the Winding up Rules, 2020, on record.
8. List the matter on **27.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**